

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 782 of 2000@@
CCCCCCCCCCCCCCCCCCCCCCCCCCCCCCCC

MEHARBAN SINGH & ORS.

Appellant (s)

VERSUS

STATE OF M.P.

Respondent (s)

(HEARD BY: HON'BLE MR. JUSTICE U.C. BANERJEE
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN)

Date : 05/12/2001 This Appeal was called on for pronouncement of
judgment today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Appellant (s) Mr. Avijit Bhattacharjee, Adv.

For Respondent (s) Mr. B.S. Banthia, Adv.

UPON perusing the papers& hearing the Counsel, Court made the following
J U D G M E N T

J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

Hon'ble Mr. Justice K.G. Balakrishnan pronounced
the judgment of this Court.

For all the reasons stated in the judgment, the
appeal is without any merits and is dismissed
accordingly.

NON-REPORTABLE.@@
EEEEEEEEEEEEEEEE

.SP1

Kalyani.

(S.L. GOYAL)
COURT MASTER

(Signed Judgment is placed on the file.)